

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

OA NO. 724 OF 2023

IN THE MATTER OF:

BITTU

....APPLICANT

VERSUS

STATE OF U.P. & ORS.

...RESPONDENT(s)

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THROUGH COUNSEL



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Date: 17.02.2026

Place: NOIDA



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RESPONSE TO SHOW CAUSE NOTICE ON BEHALF OF DISTRICT
MINING OFFICER, GHAZIABAD IN COMPLIANCE OF THE ORDER DT.
22.01.2026 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL,
NEW DELHI

I, SAURABH CHATURVEDI aged about 31 years S/o UMESH CHATURVEDI
presently posted as District Mining Officer, Ghaziabad do hereby solemnly
affirm and state on oath as under:



1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present response.

2. That I state that the contents of the response have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

I. Background and Issuance of Show Cause

3. That the present matter was last listed for hearing on 29.01.2026, wherein the Hon'ble Tribunal directed as under:

“27. However, before passing any orders against the District Mining Officer, Ghaziabad and the Additional District Magistrate (F&R), Ghaziabad, notices are ordered to be issued to them requiring them to show cause as to why appropriate orders be not passed against them by this Tribunal.”

4. That in compliance of the aforesaid order, it is submitted that the Deponent has utmost regard for Hon'ble Tribunal and has complied with all the orders and directions issued from time to time. The Deponent has ensured



compliance with SSMG-2016 and EMGSM -2020 issued for sand mining as per orders of Hon'ble Tribunal.

5. That the lease area has been inspected by the Deponent in person as well as with joint committees formed for the purpose and ensured any violation that has been detected is dealt with as per rules and penalty is imposed upon the leaseholders as per the procedure mentioned in UPMPCR-2021.

II. Immediate Action Upon Receipt of Video Evidence and Imposition of Statutory Penalty under Rule 60 (2)

6. It is most respectfully submitted that, in case of the video supplied by the applicant to the Hon'ble Tribunal, immediate cognizance and necessary actions in accordance of law was initiated. That the authorities have taken prompt and appropriate action in accordance with law, and no inaction or arbitrariness can be attributed to the answering Respondents.

7. That the U.P. Minor Minerals Rules, 2021 in Section 76 and 77 states as under:



“76 (1) No court shall take cognizance of any offence punishable under these rules except on a complaint in writing of the fact constituting such offence by the District Officer or by any officer authorised by him in this behalf.

(2) No court inferior to that of a Magistrate of the First Class, shall try any offence under these rules.

77 (1) Any offence punishable under these rules may, either before or after the institution of the prosecution be compounded by the District Officer or by such officer as the State Government may by general or special order authorise in this behalf on payment to

the State Government of such sum as such officer may specify: Provided that in the case of an offence punishable with fine only, no such sum shall exceed the maximum amount of fine, which may be imposed for that offence.

(2) Where an offence is compounded under sub-rule (1), no proceeding or further proceeding, as the case may be, shall be taken against the offender in respect of the offence so compounded and the offender if in custody shall be released forthwith along with the seized vehicle, equipment or mineral if any after deposition of cost of mineral along with the compounding fee:

Provided that where the application for compounding has not been received within 3 working days, the officer concerned shall file a complaint in writing before the competent court.”



A Copy of the U.P. Minor and Mineral (Concession) Rules, 2021 have been annexed herewith as **ANNEXURE R-1**.

8. That accordingly, Show Cause Notice No. 1023 dated 21.01.2026 was issued by the Additional District Magistrate (F/R) to the Project Proponent/leaseholder for carrying out loading activities at about 9:30 PM on 02.01.2026 in contravention of EC conditions. That the Project Proponent submitted a reply vide letter dated 23.01.2026; however, the same was found to be unsatisfactory upon examination. **That thereafter, in exercise of powers under Section 60(2) of the U.P. Minor and Mineral (Concession) Rules, 2021, a penalty of Rs. 50,000/- was imposed vide letter dated 24.01.2026, which has been deposited by the Project Proponent on 27.01.2026.**

The relevant portion of the section is reproduced herein for ready reference:

*“60. (2) The lessee who does mining works contravening the terms and conditions mentioned in the approved mining plan and **clean environment certificate** issued as per the provisions provided under rule-35, then he will be liable for penalty at the rate of Rs. 50,000/- per occasion of default that shall be recovered by the District Magistrate.”*



9. That in the present case, the violation was compounded as per procedure laid under Rule 60(2) relating to contravention of EC conditions, and the statutory penalty was imposed in accordance with law.

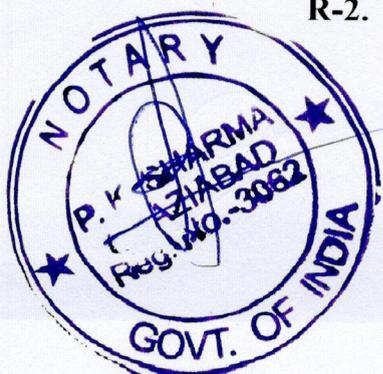
10. It is further most respectfully submitted that the Hon'ble Tribunal in Para 36 of the order dt. 22.01.2026 directed as under:

"36. The Commissioner of Police, Ghaziabad is ordered to direct SHO of the concerned Police Station to register FIR regarding the incident of illegal mining regarding which video clips have been filed before this 22 Tribunal by seeking written complaints/recording statement of the applicant if so, considered necessary."

That in compliance of the aforesaid directions of the Hon'ble Tribunal an FIR No. 0051 dated 17.02.2026 has been duly registered by the Police under Section 303(1) of the Bharatiya Nyaya Sanhita, 2023 and Sections 4 and 21 of the Mines and Minerals (Development and Regulation) Act, 1957 against the unidentified JCB machine found engaged in illegal mining activities on the riverbank at Village Pachayara on 02.01.2026, as well as against its unidentified driver.

A Copy of the FIR dt, 17.02.2026 has been annexed herewith as **ANNEXURE**

R-2.



11. That action in question was taken strictly in accordance with the rules and procedures as understood and applicable at the relevant time and no dereliction of duty has occurred on the part of the Deponent. There was no intention whatsoever to disregard or deviate from the directions of the Hon'ble Tribunal or the prescribed legal provisions.

III. Clarification Regarding Allegation of Mining within River Stream

12. Further, the Hon'ble Tribunal observed vide order dated 29.01.2026 as under:

"24. These observations made by the District Mining Officer, Ghaziabad are patently wrong as from video clip recorded on 02.01.2026 at 10:09 p.m., it can be seen that illegal mining is being done through JCB from the river channel/stream of River Yamuna during night which is completely prohibited."

13. That it is germane to submit here that a letter dt. 07.02.2026 was sent to the applicant by the Deponent to clarify in what circumstances the said video was made and what was observed on the spot. In reply to the aforesaid letter, the Applicant vide letter dated 10.02.2026, stated that the *said video was made and supplied to the applicant by the driver of a dumper named Mohsin son of Vakil resident of village Badarpur and the intent was to highlight loading in*



night time in violation of EC condition and machine was loading from the pit rather than river stream.

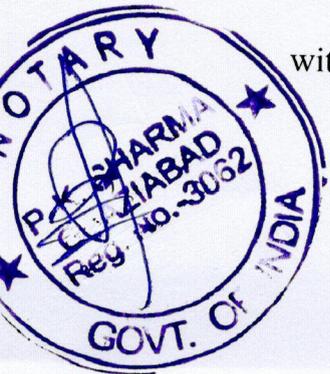
Copies of the letters dt. 07.02.2026 and 10.02.2026 have been annexed herewith as **ANNEXURE R-3.**

14. That the video where JCB is loading from water appeared to be from an area within the lease where water was present in the pits created due to mining rather than it being active river stream. The water present was also stagnant which can be verified from the video placed on record by the Applicant. A current photograph reflecting the *similar situation* as depicted in the video is placed on the record taken during field inspection on 08.02.2026.

Copies of the current photographs have been annexed herewith as **ANNEXURE R-4.**

IV. Seizure Of Vehicles and Recovery of Penalty

15. That the Additional District Magistrate (F/R), Ghaziabad, vide letter dated 24.01.2026 addressed to the Regional Officer, UPPCB, informed that during field inspections conducted on **03.01.2026 and 06.01.2026**, the Naib Tehsildar, Loni, intercepted Dumper No. UP17 BT9889 along with one trolley without tractor, and Dumper Nos. PB-05 AQ-4930 and DL-01 GE-2544,



respectively, for illegal transportation of ordinary sand, and handed them over to Police Station Tronica City. **It was further stated that, in terms of Office Memorandum No. 1316/Mining Section-Ghaziabad/2020-21 dated 21.11.2020 which was also reiterated in the judgement dt. 26.02.2021 in the matter of NGT Bar Association Vs Virender Singh (State of Gujarat) (OA No. 360 of 2015),** the Regional Officer is authorized to recover environmental compensation from such seized vehicles, and accordingly, the relevant records were enclosed for necessary recovery and intimation to the Regional Officer.

A Copy of the OM dt. 21.11.2020 has been annexed herewith as **ANNEXURE R-5.**

Copies of the letters dt. 24.01.2026 have been annexed herewith as **ANNEXURE R-6.**

16. Further, the owners of vehicle seized on **06.01.2026** have paid following penalties imposed by Mining department as per UPMPCR-2021 Rule 72 (6) and UPPCB as per **OA 360/2015**



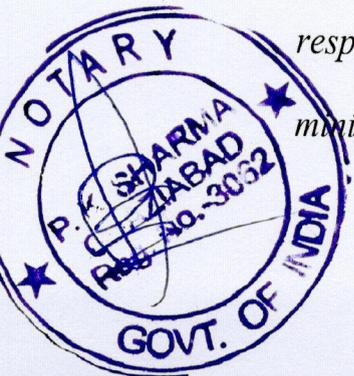
Vehicle Number	Owner Name	Mining Penalty imposed and recovered (Royalty + Price of mineral + ISTP+ compounding fee)	Environmental compensation imposed and recovered
DL1GE2544	Titu s/o Lilu, resident of Sonia Vihar, Karawal Nagar, Delhi	Rs 36880/-	Rs 4,00,000/-
PB05AQ4930	Gule Abad s/o Mubarak Ali resident of Sangrur, Punjab	Rs 38500/-	Rs 3,00,000/-

A Copy of the challans deposited by the owners of the vehicles has been annexed herewith as ANNEXURE R-7.

V. Compliance with restraint order

17. Compliance with Hon'ble Tribunal order of restraining the leaseholder from further mining: -

"39. In view of the facts and circumstances of the case and 'Precautionary' Principle embodied in Section 20 of National Green Tribunal Act, 2010, respondent no. 8 is restrained from carrying out any further mining in the mining lease site till further orders to the contrary by this Tribunal and the



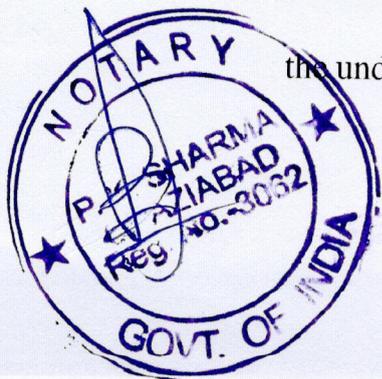
Director, Mining and Geology, Uttar Pradesh, the District Mining Officer, Ghaziabad, the District Magistrate, Ghaziabad and the Commissioner of Police, Ghaziabad are directed to ensure that no mining take place in the mining lease site and surrounding areas in Ghaziabad.”

18. That a letter dated 09.02.2026 was issued by ADM (F/R) to the leaseholder directing to close the mining operation in compliance with Hon'ble Tribunal order.

A Copy of the letter dt. 09.02.2026 has been annexed herewith as **ANNEXURE R-8.**

19. That the Deponent has highlighted each and every incident reported by the applicant and subsequent action that has been taken by the district administration in the *earlier affidavits*. The Deponent has also acted *in aid* of the Tribunal while enforcing its directions against illegal mining in Yamuna riverbed area along Delhi- UP border while coordinating with Joint Inter State Task Force members.

20. That any inadvertent error that might have occurred was unintentional, and the undersigned submits an unconditional apology for the same.

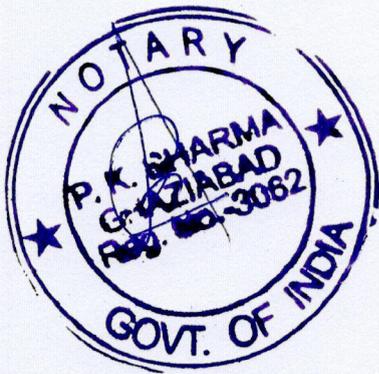


21.Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

[Signature]
DEPONENT

VERIFICATION

Verified at GHAZIABAD on this 17th day of February, 2026, that the contents of the above affidavit from paragraphs 1 to 21 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.



[Signature]
DEPONENT

ATTESTED
No. 26 Dated 17/02/2026
Certified that Documents Affidavit Shri. Sayrabi Chaturvedi
Identified By Shri. [Signature]

P.K. SHARMA
Advocate
Notary Ghaziabad
(GOVT. OF INDIA)

17/02/2026



Register of
mining
permits

57. A register of all applications for mining permits, with details of permits issued, shall be maintained in Form MM-9, in the office of District Officer or the officer authorised to grant mining permits.

CHAPTER VII CONTRAVENTIONS, OFFENCES AND PENALTIES

Penalty for
unauthorized
mining

58. Whoever contravenes the provisions of rule 3 shall on conviction be punishable with imprisonment of either description for a term which may extend up to five years or with fine which shall not be less than of 2 lacs rupees per hectare and which may extend to five Lacs rupees per hectare of the area, or with both.

Consequences
of non-payment
of royalty rent
or other dues

- 59.(1) The State Government or any officer authorised by it in this behalf may terminate the mining lease after serving a notice on the lessee to pay within thirty days of the receipt of the notice any amount due or dead rent under the lease including the royalty due to the State Government if it was not paid within fifteen days next after the date fixed for such payment. This right shall be in addition to and without prejudice to the right of the State Government to realise such dues from the lessee as arrears of land revenue.

- (2) Without prejudice to the provisions of these rules, simple interest at the rate of 18 percent per annum may be charged on any rent, royalty, demarcation fee and any other dues under these rules, due to the State Government after the expiry of the period of notice under sub-rule (1):

Provided that the District Magistrate, after adjusting the security money against the total amount due, shall issue recovery certificate for recovery of the outstanding amount.

Consequences of
contravention of
certain conditions

- 60.(1) The proponent who has received letter of intent however has not produced mining plan or has not applied for grant of Environment Clearance within the stipulated period of one month as per the provisions mentioned in rule-35 shall be liable for penalty of Rs. Ten thousand per day. On failure to deposit the amount of penalty, the same shall be deducted by the District Magistrate from the security money deposited against the concerned lease. *In case the proponent fails to execute the lease deed within one month of obtaining environment clearance certificate, the District Magistrate shall, subsequent to cancelling the letter of intent, forfeit the first installment and security money deposited by the proponent in favour of the State Government.*

- (2) The lessee who does mining works contravening the terms and conditions mentioned in the approved mining plan and clean environment certificate issued as per the provisions provided under rule-35, then he will be liable for penalty at the rate of Rs. 50,000/- per occasion of default that shall be recovered by the District Magistrate.

- (3) If the lease holder disobeys the provisions of rule-36 then penalty at the rate of rupees twenty five thousand per day for each and every default shall be levied by the concerned District Magistrate. In case of default on deposit of such levied penalty the concerned District Magistrate will deduct the said amount from the amount of security deposited against the said mining lease.

- (4) According to the provisions provided under rule 42 (h) mining work through suction machine/lifter into the water stream will be prohibited. If any lessee is found contravening the provisions of the said rule then he will be liable for penalty at the rate of Rs. five lakh per occasion of contravening act, which will be recovered on the order of District Magistrate or Director. On failure to deposit of the above mentioned amount of penalty the same shall be deducted by the District Magistrate from the security money deposited against the concerned lease.

- (5) Any lessee holding a mining lease who commits a breach of any of the conditions provided in rule 45 shall be liable for levy/penalty of Rs. fifty thousand. On failure to deposit the said amount of penalty the same shall be deducted by the District Magistrate from the security money deposited against the concerned lease.

- (6) Where the lease holder fails to confirm to the prescribed loading norms, penalty of Rs. 25,000.00 per occasion of default shall be imposed by the District Magistrate.



Upon failure to deposit the said penalty, the same shall be deducted by the District Magistrate from the security money deposited against the concerned lease.

- (7) Where the proponent fails to complete all desired formalities for obtaining Environment Clearance as required by the competent authority within the stipulated time frame, the District Officer may cancel the letter of intent issued in his favour.

Consequences of contravention of rules and conditions of lease generally

61. (1) In case of any breach or contravention by a lessee of any of these rules or conditions and covenants contained or deemed to be contained in the lease except those relating to payment of royalty, rent or other sums due to the State Government, the State Government may, after giving the lessee a reasonable opportunity to state his case, terminate the lease. The right shall be in addition to and without prejudice to the provisions of rule 60
- (2) If a lease is terminated under sub-rule(1) or rule 59, the lessee may be black listed by the District Officer for such period, not exceeding two years, as he may consider proper which shall be uploaded on the website of the department and during the said period no mineral concession under these rules shall be granted to him. An entry in this regard shall be made in the remarks column of the registers of mining lease or the auction lease, as the case may be.
- (3) If any person other than the mining lease holder or entity held is convicted for the charge of illegal mining/transportation, then beside the penalty/ punishment, name of such person or entity will be listed into the black list by the State Government and will be uploaded and displayed on the website of the department and no mining lease under these rules shall be granted within such period in favour of the said person or entity.

CHAPTER VIII MISCELLANEOUS

Power to rectify apparent mistakes

62. Any clerical or arithmetical mistake in any order passed under these rules by the State Government or any other competent authority or officer may be corrected by the State Government, authority or officer, as the case may be;

Provided that no order prejudicial to any person shall be passed unless he has been given a reasonable opportunity for stating his case.

Registers to be open to inspection

63. (1) All registers prescribed to be maintained by these rules shall be open to inspection on payment of a fee of twenty rupees for an entry.
- (2) Certified copy of an entry of the registers referred to in sub-rule (1) and the orders passed by the District Officer on any application may be obtained by any person on payment of a fee of -
- (a) Rs. 100.00 for obtaining the copy within seven days, and
- (b) Rs. 200.00 for obtaining the copy within twenty four hours.

Explanation I: 'An entry' means all entries in respect of one permit or mining lease or auction lease, as the case may be.

Explanation II: The fee shall be paid in the manner prescribed under rule 65 and the treasury challan shall be accompanied with the application for inspection or for certified copies, as the case may be.

Change of name, nationality etc.

64. (1) An applicant for or the holder of a mining lease shall intimate to the State Government within sixty days any change that may take place in his name, nationality or other particulars mentioned in the relevant Forms.
- (2) In the case of the death of an applicant / leaseholder, application of the mining lease /executed mining lease will be considered in favour of his legal heir. In this regard, after proper examination, order will be issued by the District Magistrate.

Mode of payment of fees and deposit

65. Any amount payable under these rules shall be paid in such manner as the State Government may specify in this behalf

Facilities for training of students

66. (1) Every owner, agent or manager of a mine shall permit students of mining and geological institutions approved by the State Government to acquire practical training of the mines and plants operated by them and provide all necessary facilities required for the training of such students.



person/company in the interest of industrial promotion, in whose favour the reservation has been made subject to such terms and conditions as may be decided by the State Government.

(3) The mining lease for a period not exceeding ten years may be granted under this rule, as may be decided by the State Government.

(4) The Lessee, to whom a lease has been granted under this rule, shall pay to the Government all amount payable by a lessee under these rules and such additional charges as may be decided by the State Government from time to time.

Explanation:- For the purposes of this rule, "Government organization" shall mean a Government department or corporation established under any Central or State Act or a Government company within the meaning of clause (45) of section 2 of the Companies Act, 2013 and includes State authorities or organization controlled substantially by Central or State Government.

Royalty or dead rent may be collected through a contractor

71.(1) The Government may arrange to collect the royalty or dead rent from the holders of mining leases through a contractor, and such holders when directed by the State Government to do so, shall pay the royalty or dead rent to such contractors at the rates specified in their lease during such period as may be directed.

(2) The consequences of non payment to the contractor of royalty or dead rent, as the case may be, by the holders of mining leases shall be the same as on default of payment to the State Government, and the State Government shall in that case, have all the powers for the recovery of the arrears from the lessee and in respect of determination of the lease as provided in these rules.

(3) The State Government may enter into agreement with any person who is considered suitable, whether by holding an auction or by inviting tenders or in any other manner to collect royalty or dead rent of the holders of mining leases in a specified area during a period not exceeding three years on such terms and conditions as are considered suitable.

Restriction on transport of the minerals

72.(1) The holder of a mining lease or permit or a person authorised by him in this behalf shall issue a pass in Form MM-11 or Form e- MM-11 prepared through electronic process to every person carrying, a consignment of minor mineral by a vehicle, animal or any other mode of transport, the State Government may, through the District Officer, make arrangements for the supply of printed MM-11 Form books on payment basis.

(2) No person shall carry, within the State a minor mineral by a vehicle, animal or any other mode of transport, without carrying a pass in Form MM-11/ Form e-MM-11 issued under sub rule (1), valid transit pass issued under rule 7(3) of Uttar Pradesh Mineral (Prevention of Illegal Mining, Transportation and storage) Rules, 2018 or similar valid transit pass issued by any other State:

Provided that if the State Government enters into an agreement to collect the Royalty through contractor, receipt of royalty or zero receipt as the case may be shall be issued by such contractor and in such cases carrying out such receipt with Form MM-11/ form e-MM-11 will be mandatory for transportation.

Provided further that the transportation of the mineral will be valid only after the State Government has determined the regulation fees imposed from time to time on the mineral coming from other State.

(3) Every person carrying any minor mineral shall, on demand by any officer authorised under Rule 67 or such officer as may be authorised by the State Government in this behalf, show the said pass to such officer and allow him verify the correctness of the particulars of the pass with references to the quantity of the Minor Mineral.

(4) The State Government may establish a check post for any area included in any mining lease or permit and when a check post is so established public notice shall be given to this fact by publication in the Gazette and in such other manner as may be considered suitable by the State Government.



- (5) No person shall transport a minor mineral for which these rules apply from such area without first presenting the mineral at the check post established for that area for verification of the weight or measurement of the mineral.
- (6) Any person found to have contravened any provision of this rule then the District Magistrate will recover penalty of Rs. 25, 000/- (twenty five thousands) alongwith the price of such minor mineral including royalty and any such penalty for violation of environmental norms, as prescribed by the State Government From time to time. After deposit of the entire amount mentioned above the vehicle etc including minor mineral will be released.
- Delegation** 73. The State Government may, by notification in the Gazette, direct that any power exercisable by it under these rules, may in relation to such matters and subject to such conditions, if any, as may be specified in the notification, be exercisable also by such officer or authority subordinate to the State Government as may be specified in the notification.
- Availability of area for regrant on mining lease to be notified** 74. (1) If any area, which was held under a mining lease under chapter-II or reserved under section 17-A of the Act, becomes available for regrant on mining lease, the District Officer shall notify the availability of the area through a notice inviting for applications for grant of mining lease specifying a date, which shall not be earlier than thirty days from the date of notice and giving description of such area and a copy of such notice shall be displayed on the notice board of his office and shall also be sent to the Tehsildar of such area and the Director.
- (2) The applications for grant of mining lease under sub rule (1) shall be received within seven working days from the date specified in the notice referred to in the said sub-rule, if, however, the number of applications received for any area is less than three, the District Officer may further extend the period for seven more working days and if even thereafter, the number of applications remain less than three, the District Officer shall notify the availability of the area a fresh in accordance with the said sub-rule.
- (3) An application for grant of mining lease for such area, which is already held under a lease or notified under sub-rule (1) or rule 23 or reserved under section-17A of the Act and whose availability has not been notified under sub-rule (1) shall be deemed to be premature and shall not be considered and the application fee thereon if paid shall be refunded.
- Returns** 75. (1) The holder of a mineral concession under these rules, shall submit quarterly return in respect of the preceding quarter in Form MM-12 to the District Officer and to the Regional office of the Director, in the second week of July, October, January and April every year.
- (2) Whenever any holder of mineral concession fails to submit the return within the time specified in sub-rule (1) he shall be liable to a penalty of Rs. 2,000.00.
- Cognizance of offences** 76 (1) No court shall take cognizance of any offence punishable under these rules except on a complaint in writing of the fact constituting such offence by the District Officer or by any officer authorised by him in this behalf.
- (2) No court inferior to that of a Magistrate of the First Class, shall try any offence under these rules.
- Compounding of offence** 77 (1) Any offence punishable under these rules may, either before or after the institution of the prosecution be compounded by the District Officer or by such officer as the State Government may by general or special order authorise in this behalf on payment to the State Government of such sum as such officer may specify:
- Provided that in the case of an offence punishable with fine only, no such sum shall exceed the maximum amount of fine, which may be imposed for that offence.
- (2) Where an offence is compounded under sub rule (1), no proceeding or further proceeding, as the case may be, shall be taken against the offender in respect of the offence so compounded and the offender if in custody shall be released forthwith along with the seized vehicle, equipment or mineral if any after deposition of cost of mineral along with the compounding fee:
- Provided that where the application for compounding has not been received within 3 working days, the officer concerned shall file a complaint in writing before the competent court.



- (5) No person shall transport a minor mineral for which these rules apply from such area without first presenting the mineral at the check post established for that area for verification of the weight or measurement of the mineral.
- (6) Any person found to have contravened any provision of this rule then the District Magistrate will recover penalty of Rs. 25, 000/- (twenty five thousands) alongwith the price of such minor mineral including royalty and any such penalty for violation of environmental norms, as prescribed by the State Government From time to time. After deposit of the entire amount mentioned above the vehicle etc including minor mineral will be released.
- Delegation** 73. The State Government may, by notification in the Gazette, direct that any power exercisable by it under these rules, may in relation to such matters and subject to such conditions, if any, as may be specified in the notification, be exercisable also by such officer or authority subordinate to the State Government as may be specified in the notification.
- Availability of area for regrant on mining lease to be notified** 74. (1) If any area, which was held under a mining lease under chapter-II or reserved under section 17-A of the Act, becomes available for regrant on mining lease, the District Officer shall notify the availability of the area through a notice inviting for applications for grant of mining lease specifying a date, which shall not be earlier than thirty days from the date of notice and giving description of such area and a copy of such notice shall be displayed on the notice board of his office and shall also be sent to the Tehsildar of such area and the Director.
- (2) The applications for grant of mining lease under sub-rule (1) shall be received within seven working days from the date specified in the notice referred to in the said sub-rule, if, however, the number of applications received for any area is less than three, the District Officer may further extend the period for seven more working days and if even thereafter, the number of applications remain less than three, the District Officer shall notify the availability of the area a fresh in accordance with the said sub-rule.
- (3) An application for grant of mining lease for such area, which is already held under a lease or notified under sub-rule (1) or rule 23 or reserved under section-17A of the Act and whose availability has not been notified under sub-rule (1) shall be deemed to be premature and shall not be considered and the application fee thereon if paid shall be refunded.
- Returns** 75. (1) The holder of a mineral concession under these rules, shall submit quarterly return in respect of the preceding quarter in Form MM-12 to the District Officer and to the Regional office of the Director, in the second week of July, October, January and April every year.
- (2) Whenever any holder of mineral concession fails to submit the return within the time specified in sub-rule (1) he shall be liable to a penalty of Rs. 2,000.00.
- Cognizance of offences** 76 (1) No court shall take cognizance of any offence punishable under these rules except on a complaint in writing of the fact constituting such offence by the District Officer or by any officer authorised by him in this behalf.
- (2) No court inferior to that of a Magistrate of the First Class, shall try any offence under these rules.
- Compounding of offence** 77 (1) Any offence punishable under these rules may, either before or after the institution of the prosecution be compounded by the District Officer or by such officer as the State Government may by general or special order authorise in this behalf on payment to the State Government of such sum as such officer may specify:
- Provided that in the case of an offence punishable with fine only, no such sum shall exceed the maximum amount of fine, which may be imposed for that offence.
- (2) Where an offence is compounded under sub rule (1), no proceeding or further proceeding, as the case may be, shall be taken against the offender in respect of the offence so compounded and the offender if in custody shall be released forthwith along with the seized vehicle, equipment or mineral if any after deposition of cost of mineral along with the compounding fee:
- Provided that where the application for compounding has not been received within 3 working days, the officer concerned shall file a complaint in writing before the competent court.



- (3) The officer compounding the offence under sub-rule (1) shall maintain a register showing the following details:
- serial number (by financial year),
 - name and address of the offender,
 - date and details of offence,
 - sum of compounding amount and date of its payment,
 - signature of the officer with date and seal.

Assistance of
Police

78. The Officer referred to in rule 67 may request for the help of the local police for lawful exercise of his powers under these rules and the local Police shall render all possible assistance, as may be necessary to enable the officer to exercise the powers under these rules.

Appeal

79. An appeal against an order passed under these rules by the District officer or the Committee shall lie to the Divisional Commissioner within a period of sixty days from the date of communication of such order to the party aggrieved.

Revision

80. The State Government may, either *suo moto* at any time or on an application made within ninety days from the date of communication of the order, call for the examine the record relating to any order passed or proceeding taken by the District Officer, Committee, Director or the Divisional Commissioner under these rules and pass such orders as it may think fit.

Fees:

81. The appeal under rule 79 or an application under rule 80 shall be presented in form MM-13 in duplicate and be accompanied with a treasury receipt showing that a fee of twenty five hundred rupees has been paid in Government treasury to the credit of the State Government under the head specified under rule 65.

CHAPTER- IX

GRANT OF PROSPECTING LICENSE OR MINING LEASE FOR DIASPORE, PYROPHYLITE, FELDSPAR, CALCITE, SILICA SAND, CHINA CLAY, QUARTZ, etc.

Restriction on the
grant of
prospecting
license or mining
lease

82. The provisions of this chapter shall be applicable for diaspore, pyrophyllite, dolomite, feldspar, calcite silica sand, china clay, quartz and any other minerals notified by the Government of India, by notification no.S.O. 423(E), dated 10-02-2015 as a minor mineral.
83. The provision of chapter II, IV and VI shall not be applicable to the lease granted under this chapter.
84. No mining lease or prospecting license shall be granted to any person who is not an Indian National.

Explanation - For the purpose of this rule a person shall be deemed to be an Indian National,-

- in the case of a public company as defined in the Companies Act, 2013, (Act no. 18 of 2013) only if a majority of the directors of the company are citizens of India and not less than fifty-one percent the share capital thereof is held by persons who are either citizens of India, or Companies as defined in the Companies Act, 2013(Act no. 18 of 2013);
- in the case of a private company as defined in the companies Act, 2013 (Act no. 18 of 2013), only if all the members of the company are citizens of India;
- in the case of firm or other association of individuals, only if all the partners of the firm or members of the association are citizens of India; and
- in the case of an individual, only if he is a citizen of India :

Provided that no mining lease shall be granted unless it is being satisfied that there is evidence to show that the area for which the mining lease is applied for has been prospected earlier or existence of the mineral therein has been otherwise established .

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

FIRST INFORMATION REPORT

(Under Section 173 B.N.S.S)

प्रथम सूचना रिपोर्ट
(धारा 173 बी एन एस एस के तहत)

1. **District/Unit (जिला/इकाई):** ग्रामीण (कमिश्नरेट गाजियाबाद)
P.S. (थाना): ट्रोनिका सिटी **Year (वर्ष):** 2026
FIR No.(प्र.सू.रि. सं.): 0051
Date &Time of FIR(प्र.सू.रि. की दिनांक/समय): 17/02/2026 01:39

2. S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	भारतीय न्याय संहिता (बी एन एस), 2023	303(2)
2	खान एवं खनिज (विकास का विनियमन) अधिनियम 1957	4
3	खान एवं खनिज (विकास का विनियमन) अधिनियम 1957	21

3.(a) Occurrence of offence (अपराध की घटना) :

1. **Day** शुक्रवार **Date From** 02/01/2026 **Date To** 02/01/2026
(दिन): (दिनांक से): (दिनांक तक):

Time Period पहर 1 **Time From** 00:00 बजे **Time To** 00:00
(समय अवधि): (समय से): (समय तक): बजे

(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई):

Date 17/02/2026 **Time (समय):** 01:39 बजे
(दिनांक):

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. 002 **Date & Time** 17/02/2026 01:39 बजे
(प्रविष्टि सं.): (दिनांक और समय):

4. Type of Information (सूचना का प्रकार): लिखित

5. Place of Occurrence (घटनास्थल):

Direction and distance from P.S. पश्चिम, 05 **Beat No.**
1. (a) (थाना से दूरी और दिशा): किमी (बीट सं.):
(b) **Address** नदी तट स्थित ग्राम पचायरा
(पता):

(c) In case, outside the limit of this Police Station, then
(यदि थाना सीमा के बाहर है तो):

Name of P.S. **District(State)**
(थाना का नाम): (ज़िला (राज्य)):

6.Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) Name (नाम): उ०नि० प्रदीप कुमार सिंह

(b) Father's/Husband's Name(पिता / पति का

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 07/07/1994

(d) Nationality (राष्ट्रीयता): भारत

(e) UID No. (यूआईडी सं.):

(f) Passport No.(पासपोर्ट सं.):

Date of Issue (जारी करने की तिथि):

Place of Issue (जारी करने का स्थान):

(g) Id details (Ration Card,Voter ID Card,Passport,UID No.,Driving License, PAN)

S.No.(क्र.सं.)	Id Type (पहचान पत्र का प्रकार)	Id Number (पहचान संख्या)
1		

(h) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	चौकी प्रभारी पचायरा,थाना ट्रोनिका सिटी,ट्रोनिका सिटी,ग्रामीण (कमिश्नरेट गाजियाबाद),उत्तर प्रदेश,भारत
2	स्थायी पता	VILL KASUMRA PS AMBALA,आंवला,बरेली,उत्तर प्रदेश, भारत

(i) Occupation (व्यवसाय):

(j) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.): 91-9634342735

7.Details of known/suspected/unknown accused with full particulars

(ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	अज्ञात जेसीबी चालक नाम व पता अज्ञात			1. नामालूम, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत

8. Reasons for delay in reporting by the complainant/informant
(शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))
-----------------	------------------------------------	------------------------------------	---------------------	----------------------------------

10. Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य(रु

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S.No.	UIDB Number
-------	-------------

12. First Information contents (प्रथम सूचना तथ्य):

नकल तहरीर हिन्दी लिखित....सेवा में श्रीमान थाना प्रभारी महोदय, थाना ट्रोनिका सिटी कमि0 गाजियाबाद महोदय सादर अवगत कराना है कि प्रार्थी वर्तमान में चौकी प्रभारी पचायरा थाना ट्रोनिका सिटी के पद पर तैनात है। दिनांक 2/1/26 को मैं चौकी क्षेत्र में मामूर था तभी रात्रि के समय 112 नं0 के कॉलर आकाश s/o तेजपाल, अभिषेक s/o देवेन्द्र, योगेन्द्र s/o करतार, सुनील s/o ओमप्रकाश निवासीगण ग्राम पचायरा द्वारा अवैध खनन होने की शिकायत की गयी। जब प्रार्थी मौके पर पहुँचा तो कॉलर द्वारा मुकदमा पंजीकृत करवाने के लिये लिखित प्रार्थना पत्र मांगा गया तो सभी कॉलर द्वारा लिखित प्रार्थना पत्र देकर कानूनी कार्यवाही न करने की बात कही गयी है किन्तु फिर भी अवैध खनन के सम्बन्ध में प्रसारित वीडिओ क्लिप के सम्बन्ध विवेचना होना समाचीन प्रतीत होता है। अतः महोदय से सादर अनुरोध है कि दिनांक 2/1/26 को नदी तट स्थित ग्राम पचायरा में अवैध खनन कर रही अज्ञात जेसीबी व उसके चालक के विरूद्ध मुकदमा पंजीकृत करने की कृपा करे। sd अपठित 17/2/26 प्रदीप कुमार सिंह (उ0नि0) थाना ट्रोनिका सिटी कमि0 गा0बाद मो0नं0- 9634342735 नोट- मैं है0का0 858 बन्टी कुमार गुप्ता प्रमाणित करता हूँ कि प्राप्त प्रा0पत्र के आधार पर मुकदमा उपरोक्त की कायमी व चिक मेरे द्वारा शब्द ब शब्द बोल बोलकर थाना हाजा के कम्प्यूटर पर सीसीटीएनएस पर का0 3730 अनुज चौधरी द्वारा टंकित करायी गयी। अलावा तकनीकी त्रुटि के..

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद्र सं. 2 में उल्लेख धारा के तहत है |)

- (1) **Registered the case and took up the investigation:** (प्रकरण दर्ज किया गया और जांच के लिए लिया गया) **or** (या)
- (2) **Directed (Name of I.O.)** Rahul Tomar **Rank** SI (Sub-Inspector)
(जांच अधिकारी का नाम): (पद):
- No.** **to take up the Investigation**
(सं.): (को जांच अपने पास में लेने के लिए निर्देश दिया गया) **or** (या)

(3) Refused investigation due to (जांच के लिए):

or (के कारण इंकार किया या)

- (4) **Transferred to P.S.** **District**
(थाना): (ज़िला):
on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost.
(शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी |)

R.O.A.C.(आर. ओ .ए .सी.)

14 Signature/Thumb impression of the complainant / informant.(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15 Date and time of dispatch to the court
(अदालत में प्रेषण की दिनांक और समय):

Signature of Officer in charge,

Police Station

(थाना प्रभारी के हस्ताक्षर)

Name THANA INCHARGE

Rank SI (Sub-Inspector)

No. 9454405104

Attachment to item 7 of First Information Report

(प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused:

(If known / seen)

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण :

(यदि ज्ञात / देखा गया))

S.No.(क्र.सं.)	Sex (लिंग)	Date/Year of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height (cms.) (कद (से.मी.))	Complexion (रंग)	Identification Mark (s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	अज्ञात					
Deformities/ Peculiarities		Teeth (दाँत)	Hair (बाल)	Eyes (आँखें)	Habit(s) (आदतें)	Dress Habit(s) (पहनावा)
8		9	10	11	12	13
Language /Dialect (भाषा/बोली)	Place Of (का स्थान)					Others (अन्य)
	Burn Mark (जले हुए का निशान)	Leucoder ma (लुकोदेर्मा (सफ़ेद धब्बे))	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)	
14	15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है |)

कार्यालय जिलाधिकारी गाज़ियाबाद
931
(खनन अनुभाग)

R-3

पत्र संख्या: 1057/ख०लि०-गाज़ि०/2025-26

दिनांक: 07.02.2026

श्री बिट्टू पुत्र श्री लीलू
निवासी- ग्राम पचायरा, लोनी,
गाज़ियाबाद |

विषय:- O.A No. 724/2023 बिट्टू बनाम उ०प्र० राज्य व अन्य में प्रस्तुत की गयी वीडियो दिनांक 02.01.2026 समय 10:09 (रात्रि) के सम्बंध में |

उपरोक्त विषयक अवगत कराना है कि आप द्वारा मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित O.A No. 724/2023 बिट्टू बनाम उ०प्र० राज्य व अन्य में आप द्वारा प्रस्तुत की गयी वीडियो दिनांक 02.01.2026 का संज्ञान लेते हुये मा० अधिकरण द्वारा दिनांक 29.01.2026 को निम्नवत आदेश पारित किया गया है :-

"24. These observations made by the District Mining Officer, Ghaziabad are patently wrong as from video clip recorded on 02.01.2026 at 10:09 p.m., it can be seen that illegal mining is being done through JCB from the river channel/stream of River Yamuna during night which is completely prohibited."

यहाँ अवगत करना है कि वीडियो दिनांक 02.01.2026 रात्रि का होने के कारण पूर्णतः स्पष्ट नहीं है |

अतः आपको निर्देशित किया जाता है की आप द्वारा प्रस्तुत की गयी वीडियो दिनांक 02.01.2026 समय 10:09 (रात्रि) के सम्बंध में निम्नलिखित बिन्दुओं पर स्थिति स्पष्ट करना सुनिश्चित करें :

1. क्या वीडियो दिनांक 02.01.2026 समय 10:09 (रात्रि) आप द्वारा स्वयं या किसी अन्य व्यक्ति द्वारा बनाया गया है ?
2. क्या वीडियो दिनांक 02.01.2026 समय 10:09 (रात्रि) में यमुना नदी की जल धारा में खनन हो रहा था ?
3. आप द्वारा प्रस्तुत की गयी वीडियो दिनांक 02.01.2026 समय 10:09 (रात्रि) मुख्यता किस उद्देश्य/प्रकरण हेतु प्रस्तुत की गयी है ?

खान अधिकारी
गाज़ियाबाद |
07/02/26

पत्र सं० एवं दिनांक उपरोक्तानुसार |

जिलाधिकारी, गाज़ियाबाद महोदय को सादर सूचनार्थ प्रेषित |

खान अधिकारी
गाज़ियाबाद |
07/02/26

सेवा में

932



खवन अधिकारी
गाज़ियाबाद

महोदय

मेरे 02 जनवरी को शिकायत ग्राम का
अंधान स्व रात में लोडिंग के लिए की गयी थी
रात 10:09 PM को विडियो मोफ़्फ़िन पिता का नाम
वकील पता: बद्रपुर गाज़ियाबाद नैलनाथ था जैकि
शक शक वाहन चालक है स्व खदान में रेत भरने
गया था उसका कहना है कि रात में खनन और
लोडिंग हो रही थी लेकिन जमुना की धारा में से
खनन नहीं हो सका था विडिया में माशील गुडर से
लोडिंग कर रही है।

प्राची रात में खनन के विरुद्ध कार्यवाही करने के लिए
शिकायत किया था।

10/2/26

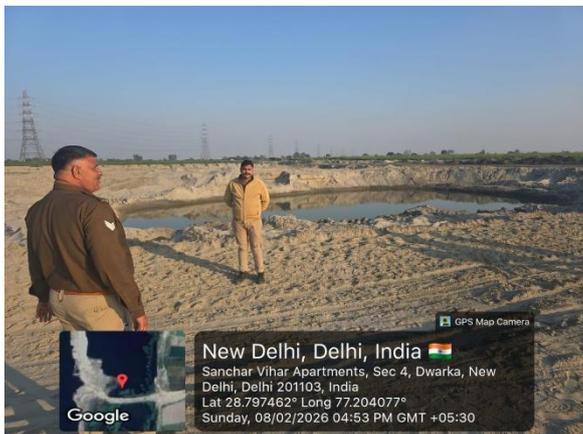
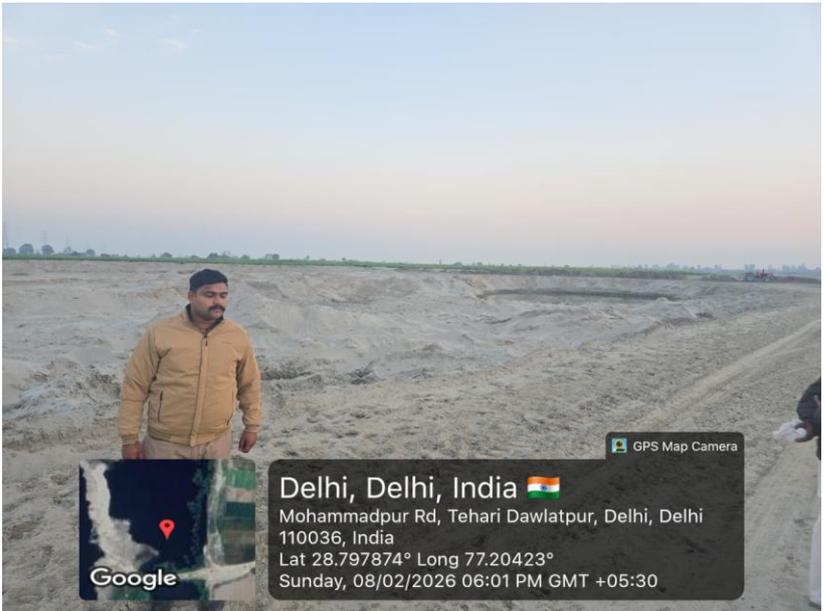
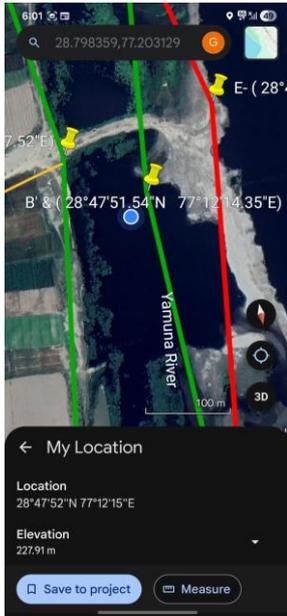
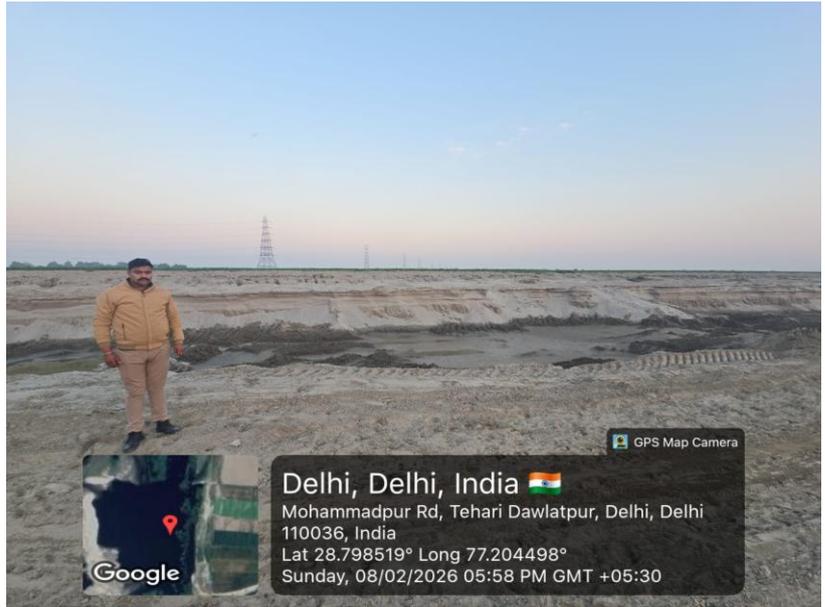
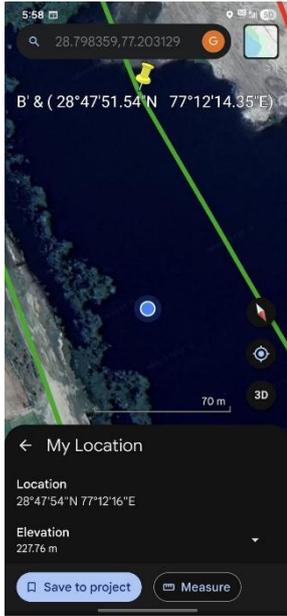
Bittu Sr. Lity



माशील S.A. वकील गांव बद्रपुर

8595756073

Physical Inspection of Pachayera -02 on 08.02.2026



कार्यालय जिलाधिकारी गाजियाबाद
(खनन अनुभाग)

पत्रांक 1316 /ख0अनु0-गाजि0 /2020-21

दिनांक: 21/11/2020

कार्यालय ज्ञाप

शासनादेश संख्या 1056/86-2020 दिनांक-30.06.2020 द्वारा अवैध बालू के खनन से सम्बन्धित वाहनों को सीज किये जाने के विषय में मा0 अधिकरण योजित ओ0ए0एम0ए0 संख्या-44/2016 मुस्तकीम बनाम पर्यावरण वन जलवायु परिवर्तन मंत्रालय व अन्य में प्रस्तुत एम0एम0 सं0-16/2020 में पारित आदेश दिनांक 19.02.2020 को उल्लेख करते हुए उक्त सन्दर्भित आदेश दिनांक-28.02.2020 पारित किया गया है, जिसका संगत प्रभावी अंश निम्नवत् है:-

The seized vehicles may be dealt with as per order of this Tribunal as modified recently vide order dated 19.02.2020 in M.A. No. 16/2020 In Original Application No. 44/2016, Mushtakeem v.MoEF & CC & Ors., as follows: Having regard to the above practical difficulty, we modify the orders dated 05.04.2019 and 26.07.2019 as follows:

Sr. No.	Category of Vehicle	Penalty Amount
1	Vehicles/Equipments/Excavators with showroom value more than Rs. 25 lacs and less than 5 years old.	Rs. 4 lacs
2	Vehicles/Equipments/Excavators with showroom value more than Rs. 25 lacs and less than 5 years but less than 10 years old.	Rs. 3 lacs
3	For the remaing Vehicles older than 10 years/Equipments/Excavators which are otherwise legally permissible to be operated and not covered by Serial No. 1 and 2.	Rs. 2 lacs

Note- I: On repetition of the offence by the same vehicle/equipment, order dated 05.04.2019 will be applicable.

Note- II: The option of release may be available for a period of the one month from the date of seizure and thereafter, the vehicles may be confiscated and auctioned.

इस सम्बन्ध में प्रमुख सचिव, वन पर्यावरण एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन को सम्बोधित सचिव, भूतत्व एवं खनिकर्म, उ0प्र0 शासन के शासकीय पत्र सं0 1672/86-2020 दिनांक 22.09.2020(छायाप्रति संलग्न) एवं निदेशक, भूतत्व एवं खनिकर्म, निदेशालय, लखनऊ के पत्र संख्या 1064/एम-एन0जी0टी0/2019(II) दिनांक 06.10.2020 द्वारा समस्त जिलाधिकारी को पत्र प्रेषित किया गया है, जिसके द्वारा ओ0ए0 संख्या 670/2018 अतुल सिंह चौहान बनाम पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय व अन्य में पारित मा0 एन0जी0टी0 के आदेश दिनांक 28.02.2020 के अनुपालन में पर्यावरण विभाग द्वारा प्रख्यापित नियमों/अधिनियमों में पर्यावरण क्षति की वसूली सम्बंधी मा0 राष्ट्रीय हरित अधिकरण के आदेशों को समावेशित किये जाने से सम्बंधित है।

अतः उपरोक्त मा0 राष्ट्रीय हरित अधिकरण के आदेशों के क्रम में जारी शासन/निदेशालय के दिशा निर्देशों को दृष्टिगत रखते हुए अवैध खनन/परिवहन में पकड़े गये वाहनों पर पर्यावरणीय क्षति की वसूली क्षेत्रीय अधिकारी, क्षेत्रीय प्रदूषण नियंत्रण बोर्ड, गाजियाबाद द्वारा निर्धारित खाता संख्या में जमा कराया जायेगा तथा अवैध खनन/परिवहन के सम्बन्ध में शमन शुल्क व रायल्टी सहित खनिज मूल्य की धनराशि खान अधिकारी गाजियाबाद द्वारा जमा कराकर वाहनों को नियमानुसार अवमुक्त करने की कार्यवाही सुनिश्चित की जायेगी। तदनुसार आदेशों का अनुपालन सुनिश्चित करें।

(अजय शंकर पाण्डेय)
जिलाधिकारी
गाजियाबाद।

संख्या व दिनांक उक्त।

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उत्तर प्रदेश, लखनऊ।
2. अपरजिलाधिकारी (वि0/रा0) गाजियाबाद।
3. क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, उ0प्र0, गाजियाबाद को अनुपालनार्थ प्रेषित।
4. खान अधिकारी गाजियाबाद को अनुपालनार्थ प्रेषित।

जिलाधिकारी
गाजियाबाद।

कार्यालय जिलाधिकारी गाज़ियाबाद
(खनन अनुभाग)

पत्र संख्या: 1029/ख०अनु०-गाज़ि०/2025-26

दिनांक: 24.01.2026

क्षेत्रीय अधिकारी,
प्रदूषण नियंत्रण बोर्ड, उ०प्र०
गाज़ियाबाद।

विषय: वाहन/डम्पर सं० UP17 BT9889 व बिना ट्रेक्टर के ट्राली से उपखनिज साधारण बालू के अवैध परिवहन के कारण हुए पर्यावरण क्षति वसूल किये जाने के सम्बंध में।

उपरोक्त विषयक अवगत कराना है की दिनांक 03.01.2026 को नायब तहसीलदार, लोनी द्वारा क्षेत्रीय भ्रमण के दौरान अवैध बालू परिवहन करते हुए डम्पर सं० UP17 BT9889 व एक बिना ट्रेक्टर के ट्राली को निरुद्ध कर थाना ट्रानिका सिटी के सपुर्द किया गया है।

उपखनिज के अवैध खनन/परिवहन में पकड़े गये वाहनों पर पर्यावरण क्षति की वसूली हेतु इस कार्यालय के कार्यालय ज्ञाप सं० 1316/ख०अनु०-गाज़ि०/2020-21 दिनांक 21.11.2020 द्वारा आपको अधिकृत किया गया है।

अतः उपरोक्त निरुद्ध डम्पर सं० UP17 BT9889 व एक बिना ट्रेक्टर के ट्राली के अभिलेख इस पत्र के साथ संलग्न कर इस आशय से प्रेषित की उपखनिज साधारण बालू के अवैध परिवहन किये जाने के कारण उक्त वाहनों के स्वामियों से पर्यावरण क्षति की वसूली करते हुए अधोहस्ताक्षरी को अवगत कराना सुनिश्चित करे।

संलग्नक: यथोपरी।

23/1/26
अपरजिलाधिकारी(वि०/रा०)
गाज़ियाबाद।

पत्र सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-

1. जिलाधिकारी, गाज़ियाबाद महोदय को सादर सूचनार्थ प्रेषित।
2. वाहन स्वामी श्री संजीव कुमार अग्रवाल पुत्र श्री शिवकुमार, निवासी-अग्रवाल मंडी टटरी, बागपत को अनुपालनार्थ।
3. श्री रविन्द्र पुत्र श्री बेलीराम, निवासी- पचायरा, लोनी गाज़ियाबाद को अनुपालनार्थ।

23/1/26
अपरजिलाधिकारी(वि०/रा०)
गाज़ियाबाद।

936
कार्यालय जिलाधिकारी गाज़ियाबाद
(खनन अनुभाग)

पत्र संख्या: 1030 /ख०अनु०-गाज़ि०/2025-26

दिनांक: 24.01.2026

क्षेत्रीय अधिकारी,
प्रदूषण नियंत्रण बोर्ड, उ०प्र०
गाज़ियाबाद |

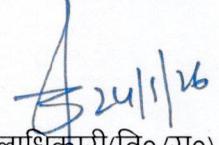
विषय: वाहन/डम्पर सं० PB-05 AQ-4930 व DL-01 GE-2544 से उपखनिज साधारण बालू के अवैध परिवहन के कारण हुए पर्यावरण क्षति वसूल किये जाने के सम्बंध में |

उपरोक्त विषयक अवगत कराना है की दिनांक 06.01.2026 को नायब तहसीलदार, लोनी द्वारा क्षेत्रीय भ्रमण के दौरान अवैध बालू परिवहन करते हुए डम्पर सं० PB-05 AQ-4930 व DL-01 GE-2544 को निरुद्ध कर थाना ट्रैनिका सिटी के सपुर्द किया गया है |

उपखनिज के अवैध खनन/परिवहन में पकडे गये वाहनों पर पर्यावरण क्षति की वसूली हेतु इस कार्यालय के कार्यालय ज्ञाप सं० 1316/ख०अनु०-गाज़ि०/2020-21 दिनांक 21.11.2020 द्वारा आपको अधिकृत किया गया है |

अतः उपरोक्त निरुद्ध डम्पर सं० PB-05 AQ-4930 व DL-01 GE-2544 के अभिलेख इस पत्र के साथ संलग्न कर इस आशय से प्रेषित की उपखनिज साधारण बालू के अवैध परिवहन किये जाने के कारण उक्त वाहनों के स्वामियों से पर्यावरण क्षति की वसूली करते हुए अधोहस्ताक्षरी को अवगत कराना सुनिश्चित करे |

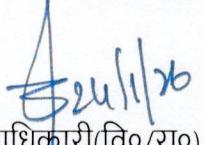
संलग्नक: यथोपरी |


अपरजिलाधिकारी(वि०/रा०)
गाज़ियाबाद |

पत्र सं० एवं दिनांक उपरोक्तानुसार |

प्रतिलिपि:-

1. जिलाधिकारी, गाज़ियाबाद महोदय को सादर सूचनार्थ प्रेषित |
2. वाहन PB-05 AQ-4930 के स्वामी श्री गुले आबाद पुत्र श्री मुबारक अली निवासी- म० नं०162, गली नं०-5, ब्लाक-बी वार्ड नं० 35 अशोक विहार, लोनी को अनुपालनार्थ |तितु
3. वाहन DL-01 GE-2544 के स्वामी श्री टीटू पुत्र श्री लीलू निवासी ई-1/1063, गली नं०25, पुस्ता 5 सोनिया विहार, करावल नगर, दिल्ली-94 को अनुपालनार्थ |


अपरजिलाधिकारी(वि०/रा०)
गाज़ियाबाद |

937
CHALLAN

DL1GE2544

R-7

(अलौह खनन तथा धातु कर्म उद्योग, उ०प्र०)

Government of Uttar Pradesh

Uttar Pradesh Treasury Form-209(1) - Challan for Depositing Money

[To be submitted through Net-Payment]

Challan No.: AKD260014854	Challan Date: 16/01/2026
Assessment Year: 2025-2026	Tax Period: ONETIME
Name of the Bank:	
Unique Id:	
Depositor Name:	TITU
Depositor Address:	Nil

Head	Description	Serial No.	Amount (in Rs.)
085300800010000	अन्य प्राप्तियां	4	36880.00
	Totals of the above heads	--	36880.00

A SUM OF Rs. 36880.00 AGAINST THE HEADS MENTIONED ABOVE --[THROUGH NET-PAYMENT TRANSACTION]-- ON HAS BEEN DEPOSITED BY THE DEPOSITOR.

(Depositor Remarks->None)

THE BANK REFERENCE NO. RECEIVED AFTER THE TRANSACTION IS : CPAGEGTPY1, Scroll Date:-16/01/2026



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD



Online Environmental Compensation Payment Portal

name Mining	mobile 7906878206
email amit.pal088@gmail.com	industry_address Sonia Vihar Delhi
nature_of_pollution Air Pollution	regional_offices Ghaziabad
district Ghaziabad	EC_imposed_by_compliance NGT Order
amount_EC_Imposed 400000	amount_EC_Imposed_word Four Lakh Rupees Only.
amount 400000	amount_word Four Lakh Rupees Only.
txnId eshf_6993cd1d5e33a16771771293981	TransactionNumber 260217261303935
Payment Date 17-02-2026	paymentMode Net Banking
Status Success	

Note :- Computer Generate Receipt & No Signature Required.

940 CHALLAN

(अलौह खनन तथा धातु कर्म उद्योग, उ०प्र०)

PB05AQ4930

Government of Uttar Pradesh

Uttar Pradesh Treasury Form-209(1) - Challan for Depositing Money

[To be submitted through Net-Payment]

Challan No.: AKD260014906	Challan Date: 16/01/2026
Assessment Year: 2025-2026	Tax Period: ONETIME
Name of the Bank:	
Unique Id:	
Depositor Name:	ZAFAR
Depositor Address:	Nil

Head	Description	Serial No.	Amount (in Rs.)
085300800010000	अन्य प्राप्तियां	4	38500.00
	Totals of the above heads	--	38500.00

A SUM OF Rs. 38500.00 AGAINST THE HEADS MENTIONED ABOVE --[THROUGH NET-PAYMENT TRANSACTION]-- ON HAS BEEN DEPOSITED BY THE DEPOSITOR.

(Depositor Remarks->None)

THE BANK REFERENCE NO. RECEIVED AFTER THE TRANSACTION IS : CPAGEGXYG8, Scroll Date:-16/01/2026



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD



Online Environmental Compensation Payment Portal

name Mining	mobile 7906878206
email amit.pal088@gmail.com	industry_address Sonia Vihar Delhi
nature_of_pollution Air Pollution	regional_offices Ghaziabad
district Ghaziabad	EC_imposed_by_compliance NGT Order
amount_EC_Imposed 300000	amount_EC_Imposed_word Three Lakh Rupees Only.
amount 300000	amount_word Three Lakh Rupees Only.
txnId eshf_6993cefbc053416771771294459	TransactionNumber 260217261304180
Payment Date 17-02-2026	paymentMode Net Banking
Status Success	

Note :- Computer Generate Receipt & No Signature Required.

942

कार्यालय जिलाधिकारी गाज़ियाबाद
(खनन अनुभाग)

पत्र संख्या: 1060 /ख०अनु०-गाज़ि०/2025-26

दिनांक: 09 .02.2026

आदेश

न्यू पैथर सिक्वोरिटी गार्ड सर्विस
(पट्टाधारक ग्राम पचायरा खण्ड-2)
प्रो० श्री बनी सिंह निवासी- सालासर काम्प्लेक्स,
306, शंकर विहार कॉलोनी कुरैशी, अलीगढ़।

विषय:- मा० न्यायालय एन०जी०टी० में योजित O.A No. 724/2023 Bittu Versus State of Uttar Pradesh & Ors. में पारित आदेश दिनांक 29.01.2026 के अनुपालन के सम्बंध में।

उपरोक्त विषयक अवगत कराना है कि आपके पक्ष में जनपद गाज़ियाबाद के तहसील लोनी अन्तर्गत ग्राम पचायरा खण्ड-2 गाटा सं० 290मि०, 297मि०, 298मि०, 301मि०, 302मि०, 303मि०, 304मि०, 303, 311मि०, 312 मि०, 313मि०, 314मि०, रकबा 8.512 हे० में दिनांक 12.11.2021 से 11.11.2026 तक 05 वर्ष की अवधि के लिये स्वीकृत एवं निष्पादित किया गया था।

बालू खनन पट्टा

आपके पक्ष में स्वीकृत उक्त खनन पट्टे के सम्बंध में मा० न्यायालय एन०जी०टी० में योजित O.A No. 724/2023 Bittu Versus State of Uttar Pradesh & Ors. में पारित आदेश दिनांक 29.01.2026 (छायाप्रति संलग्न), जो की दिनांक 06.02.2026 को प्राप्त हुआ है, के बिंदु सं० 39 में निम्नवत आदेश पारित किया गया है :

"39. In view of the facts and circumstances of the case and 'Precautionary' Principle embodied in Section 20 of National Green Tribunal Act, 2010, respondent no. 8 is restrained from carrying out any further mining in the mining lease site till further orders to the contrary by this Tribunal and the Director, Mining and Geology, Uttar Pradesh, the District Mining Officer, Ghaziabad, the District Magistrate, Ghaziabad and the Commissioner of Police, Ghaziabad are directed to ensure that no mining take place in the mining lease site and surrounding areas in Ghaziabad."

उपरोक्तानुसार मा० न्यायालय के आदेश दिनांक 29.01.2026 द्वारा आपके पक्ष में स्वीकृत एवं निष्पादित बालू खनन पट्टा क्षेत्र ग्राम पचायरा खण्ड-2, तहसील लोनी में बालू खनन कार्य को प्रतिबंधित कर दिया गया है।

अतः मा० न्यायालय एन०जी०टी०, नई दिल्ली द्वारा पारित आदेश दिनांक 29.01.2026 के क्रम में आपके पक्ष में स्वीकृत उपखनिज साधारण बालू के खनन पट्टा क्षेत्र तहसील लोनी अन्तर्गत ग्राम पचायरा खण्ड-2 गाटा सं० 290मि०, 297मि०, 298मि०, 301मि०, 302मि०, 303मि०, 304मि०, 303, 311मि०, 312 मि०, 313मि०, 314मि०, रकबा 8.512 हे० में खनन कार्य को अग्रिम आदेशो तक के लिये तत्काल प्रभाव से प्रतिबंधित किया जाता है तथा आपको निर्देशित किया जाता है कि उक्त खनन पट्टा क्षेत्र में किसी प्रकार का खनन कार्य न किया जाये। यदि आपके खनन पट्टा क्षेत्र में कोई भी खनन संक्रिया होती पायी जाती है तो उसे मा० न्यायालय के आदेशो की अवमानना मानते हुये आपके विरुद्ध वैधानिक कार्यवाही की जायेगी, जिसके लिये आप स्वयं उत्तरदायी होंगे।

संलग्नक: यथोक।

अपरजिलाधिकारी(वि०/रा०)
गाज़ियाबाद।

पत्र सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :

1. सचिव, भूतत्व एवं खनिकर्म विभाग, उत्तर प्रदेश शासन, लखनऊ।
2. आयुक्त, मेरठ मण्डल, मेरठ।
3. जिलाधिकारी, गाज़ियाबाद।
4. पुलिस आयुक्त, गाज़ियाबाद।
5. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ।
6. रजिस्ट्रार, मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली।
7. पुलिस उप-आयुक्त (ग्रामीण), गाज़ियाबाद।
8. उपजिलाधिकारी, लोनी।
9. सहायक पुलिस आयुक्त, लोनी।
10. खान अधिकारी, गाज़ियाबाद।
11. थानाध्यक्ष, लोनी/ट्रोनिका सिटी।

29/2/26
अपरजिलाधिकारी(वि०/रा०)
गाज़ियाबाद।